

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 21/MP/2017

- Subject : Petition for Relinquishment of 1100 MW of Long Term Access agreed under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 of the subject Transmission Lines by the Essar Power Jharkhand Limited (3X600MW) Thermal Power Plant, Chandwa Tehsil, District Latehar in the State of Jharkhand.
- Petitioner : Essar Power (Jharkhand) Limited.
- Respondents : Power Grid Corporation of India Limited and Others
- Date of hearing : 9.5.2019
- Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member
- Parties present : Shri Huzefa Sitabkhan, Resolution Professional
Shri Punnet S. Bindra Sanampreet, Advocate, EPJL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL
Shri Ranjeet S Rajput, PGCIL
Shri Subir Sen, PGCIL

Record of Proceedings

Learned counsel for Resolution Professional submitted that the lenders have filed Petitions against the Petitioner under the Insolvency Bankruptcy Code, 2016 for the commencement of insolvency Resolution proceedings before the National Company Law Tribunal and decision in this regard is likely to be arrived within one month. Learned counsel requested the Commission to list the present matter along with other Petitions pertaining to relinquishment of LTA. Request was allowed by the Commission.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. D Pant)
Dy. Chief (Law)**